

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Review Application No.200/00010/2017
(in OA 200/00912/2016)

Jabalpur, this Friday, the 23rd day of March, 2018

HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

T. Radhakrishnan (Retd. IAS) S/o Late Shri C. Thankappan, aged about 61 years, R/o A-2, Swaroop Nagar, Burani Nagar, New Delhi – 110042
-Applicant

(By Advocate – Shri Piyush Bhatnagar)

V e r s u s

1. Union of India through its Secretary, Department of Personnel and Training, Ministry of Personnel Public Grievances & Pensions, North Block, New Delhi – 110001.
2. State of Chhattisgarh through its Secretary, General Administration Department Mantralaya, Mahanadi Bhawan, New Raipur – 492002.
3. Chhattisgarh Board of Revenue through Secretary, Mungeli Naka, Bilaspur – 495001
-Respondents

(By Advocate – Shri Ajay Ojha for respondents Nos.2 & 3)

O R D E R (O R A L)

MA No.200/00942/2017 has been moved by the applicant seeking condonation of delay in filing this Review Application.

2. Learned counsel for respondents Nos.2 & 3 submits that this Review Application is barred by limitation, and therefore, the delay may not be condoned.

3. Having heard the counsel for the parties and in view of the averments made in Para 3 and 4 of the MA and also in the interest of justice, the MA is allowed. Delay in filing this RA is condoned.

4. The applicant has submitted in Para 3 of the RA that OA No.200/912/2016 was moved along with MA No.200/00275/2017 for taking additional documents on record, in which copy of the representation dated 06.03.2017, preferred by the applicant, was also filed as Annexure IA/2.

5. It is pertinent to mention that the O.A was disposed of on 06.10.2017 with a direction to respondent No.1 to decide the representations submitted by the applicant vide Annexure A-15 and A-18. However, no specific order was passed in the MA No.200/00275/2017 for taking additional documents on record in which the applicant has filed a representation dated 06.03.2017.

6. In view of the above, in the interest of justice, this RA is allowed and the previous order dated 06.10.2017 is modified to the

extent that along with representations dated 20.07.2015 (Annexure A-15) and 26.11.2017 (Annexure A-18), the representation dated 06.03.2017 (filed along with MA No.200/00275/2017) shall also be considered and decided by the respondent No.1, within a period of three months from the date of receipt of a certified copy of this order.

**(Ramesh Singh Thakur)
Judicial Member**

am/-